GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMNET
RAJYA SABHA

UNSTARRED QUESTION NO. †3631
TO BE ANSWERED ON 24.07.2019

ANOMALY IN RESERVATION FOR OBCs

†3631. SHRI RAM NATH THAKUR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has taken a decision about the sub-categorisation of the Other Backward Castes (OBCs);

(b) if so, the reasons therefor and the objectives thereof;

(c) whether any time-limit has been fixed to complete this work;

(d) whether it is a fact that even if a candidate from OBC category scores equal marks to that of a candidate from General category, yet he is considered as an OBC candidate; and

(e) if so, the reasons therefor and whether Government would make an effort to address this anomaly?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHAN PAL GURJAR)

(a) to (c): The Government has constituted a four-member Commission headed by Justice (Retd.) G. Rohini, Chief Justice (Retd.), Delhi High Court on 2nd October, 2017 under article 340 of the Constitution to examine the issues of the sub-categorization of Other Backward Classes with the following terms of reference:

(i) to examine the extent of inequitable distribution of benefits of reservation among the castes or communities included in the broad category of Other Backward Classes with reference to such classes included in the Central List;

(ii) to work out the mechanism, criteria, norms and parameters in a scientific approach for sub-categorisation within such Other Backward Classes; and

(iii) to take up the exercise of identifying the respective castes or communities or sub-castes or synonyms in the Central List of Other Backward Classes and classifying them into their respective sub-categories.

The term of the Commission has been extended from time to time and is at present upto 31.07.2019. The Commission has not submitted its report to the Government.

(d) and (e): As per instructions issued by the Government, in direct recruitments to Central Government jobs and services, the reserved category candidates, who are selected on the same standard as applied to general candidates, will not be adjusted against reserved vacancies. Only when a relaxed standard is applied in selecting a reserved candidate, for example in the age limit, experience, qualification, permitted number of chances in written examination, etc. such candidates will be counted against reserved vacancies.

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